

BEFORE THE NATIONAL GREEN TRIBUNAL (SZ), CHENNAI

Original Application No.41 of 2023

IN THE MATTER OF:

Paramesh Baligolla
3/104/2
Thum Parthi,
S C Colony,
Dharmavaram,
Anantapur,
Andhra Pradesh- 515672

.....Applicant

Vs

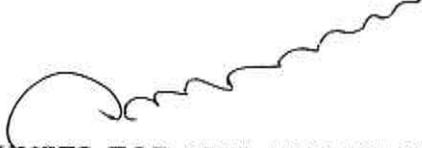
The Chief Secretary
Government of Andhra Pradesh,
Andhra Pradesh- 515134...& 9 Others

.....Respondents

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Dated at Chennai on this 24th day of July 2023


COUNSEL FOR THE APPLICANT

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Vs

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515134...&

9

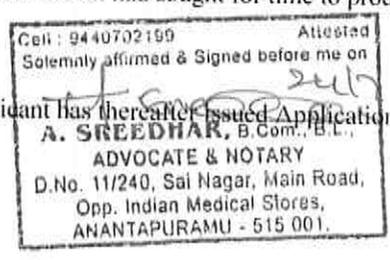
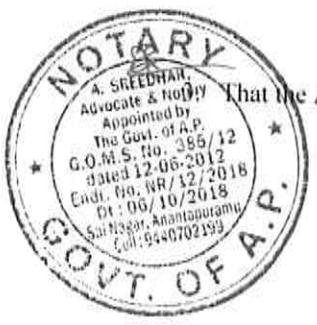
Others

AFFIDAVIT OF MR.PARAMESH BALIGOLLA

I, Mr. Paramesh Baligolla, currently residing at 3/104/2, ThumParthi, S C Colony, Dharmavaram, Anantapur, Andhra Pradesh- 515672 do hereby solemnly affirm and sincerely state as follows:

1. That I am the Applicant in the aforementioned case and as such am competent to depose and swear to this affidavit.
2. That when the aforementioned case was listed for admission on 21.04.2023, this Hon'ble Tribunal had enquired if the Applicant had produced revenue records to prove that the disputed lands on which the 10th Respondent has constructed buildings are lands that belong to the government/ lands assigned to the poor farmers. The Hon'ble Bench had also enquired if the Applicant was able to prove that the buildings have been constructed without necessary approvals from the Municipal Commissioner and the Directorate of Town and Country Planning, being the 6th and 7th Respondents, respectively. This being so, the Applicant herein had sought for time to produce the necessary details/documents.

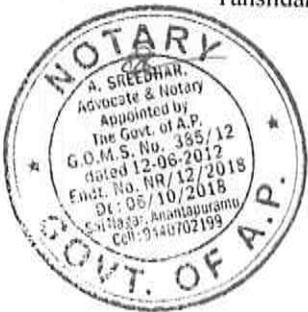
That the Applicant has thereafter issued Applications under the Right to Information Act,



Paramesh Baligolla

2005 to the Tahsildar of Dharmavaram, to the Revenue Divisional Officer. Dharmavaram, Municipal Commissioner, Dharmavaram and the Directorate of Town and Country Planning, and the replies obtained from the said authorities are furnished below:

- i. The **Directorate of Town and Country Planning (DTCP)** vide reply 26.05.2023 transferred the application to the **Anantapur-Hindupur Urban Development Authority (AHUDA)** requesting AHUDA to furnish the necessary details.
- ii. In furtherance to the aforementioned transfer, AHUDA vide reply dated 13.06.2023 in turn transferred the RTI Application to the **Commissioner, Dharmavaram Municipality**, requesting him to furnish the necessary information as the survey numbers fell within the ULBs limits of Dharmavaram. Vide the said reply, AHUDA also confirmed that with respect to the constructions on lands with Survey Nos. 908-1, 909-2, 904, 904-B, 904-C and 905-2 no approvals were granted by AHUDA.
- iii. Although the RTI Application was transferred by AHUDA to the Commissioner of Dharmavaram, no reply has been received till date.
- iv. The Applicant has however received a response from the **Civil Information and Town Planning Officer, Municipal Council, Dharmavaram** dated 17.06.2023 stating that the as per Section.32 of the RTI, Act, 2005, they required the permission of a 3rd party to furnish the information sought for by the Applicant. They also clarified that a letter was sent to the 3rd party seeking such permission, but that the same was denied by the said 3rd party. The copy of the letter allegedly sent to the 3rd party and the response received has not been shared with the Applicant. Hence it is not known who the said "3rd party" is.
- v. This apart, the Applicant has also received reply dated 26.05.2023 from the **Revenue Divisional Officer (RDO)** conveying that they had no information on the details sought for by the Applicant and forwarded the said application to the **Public Information Officer/Tahsildar Office, Dharmavaram**. No reply has been received from the Tahsildar Office till date.



Cell : 9440702199 Attested
 Solemnly affirmed & Signed before me on
 24/7/2023
A. SREEDHAR, B.Com., B.L.,
 ADVOCATE & NOTARY
 D.No. 11/240, Sai Nagar, Main Road,
 Opp. Indian Medical Stores,
 ANANTAPURAMU - 515 001.

Parvathisaiigella

The RTI Replies received from the various authorities are attached herewith as Annexures A1 to A4.

Paramesh Baligolla

DEPONENT

VERIFICATION

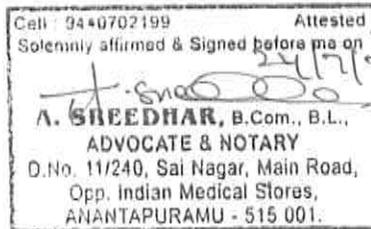
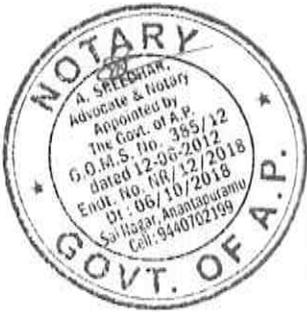
I, Mr. Paramesh Baligolla, the Applicant herein, do hereby verify that the contents of the above paragraphs are true to the best of my knowledge and that I have not suppressed any material fact.

Date: 24/07/2023

Place: Anantapur

Paramesh Baligolla

DEPONENT



File No.MAU03-16/137/2023-RTI SEC-DOTCP

By REGD POST with ack due

Phone:08645-295696
Mail:dtcp.ap@gmail.com

GOVERNMENT OF ANDHRA PRADESH
TOWN AND COUNTRY PLANNING DEPARTMENT

From
Public Information Officer,
O/o Director of Town and Country
Planning,
Government of Andhra Pradesh,
MGM Capital Building, Ground Floor
Back side of Dr.YSRArogyasri Health
Care Trust,NH16 Service Road,
Mangalagiri. GUNTUR -522503

To
Public Information Officer,
O/o Anantapur Hindupur Urban
Development Authority, (AHUDA),
Anantapur.

Lr.No.16/137/2023/RTI, Dt: as per digital signature

Sir,

Subject: O/o DT&CP,, AP., Mangalagiri – RTI Act, 2005 – Request to furnish certain information on Sri B. Paramesh, Dharmavaram – Application transferred under section 6(3) Necessary action – Requested - Reg.

Ref: RTI application Dt.22.5.2023 of Sri B. Paramesh, Dharmavaram
& & &

I transfer herewith RTI application of Sri B.Paramesh, R/o Dharmavaram under section 6(3) and requested to furnish the information directly to the applicant as sought for by him under RTI Act, 2005, as the matter pertains to AHUDA, Anantapur only.

Yours faithfully,

Public Information Officer.

✓
Copy to: Sri B. Paramesh, Dharmavaram,
D.No. 3/104/2. Thum Parthi,
S C Colony. Dharmavaram. Anantapur-515672.
With request to approach the above PIO in the matter.

Signature valid

Digitally signed by MAJHU
SUDHANA RAO CHITELA
Date: 2023.05.26 12:50:20 IST

GOVERNMENT OF ANDHRA PRADESH
ANANTAPURAMU-HINDUPUR URBAN DEVELOPMENT AUTHORITY
ANANTAPURAMU

From
The Public Information officer,
O/o Anantapuramu-Hindupur
Urban Development Authority (AHUDA),
Door.No:11-86,
Near Joint Collector Bungalow,
Anantapuramu.

To
The Commissioner,
Dharmavaram Municipality,
Sri Sathya Sai District – 515671.

Roc. No: 413/2023/AHUDA Dt:13-06-2023

Sir,

Sub:- AHUDA – RTI Act, 2005 – Application of Sri B. Paramesh, D. No:3/104/2, Thumparthi, SC Colony, Dharmavaram, Sri Sathya Sai District – Information sought regarding approval granted for constructions on lands with Survey Numbers: 908-1, 909-1,909-2,904,904-B, 904-C and 905-2 situated within limits of Dharmavaram Mandal and next to the Dharmavaram lake – Approval not given by office of AHUDA – Instructed to provide information sought by applicant under RTI Act, 2015 – Forwarded – Reg.

Ref:- Application dt: 22-05-2023, under RTI Act,2005 filed by Sri B. Paramesh, D. No:3/104/2, Thumparthi, SC Colony, Dharmavaram, Sri Sathya Sai District forwarded by vide Lr. No:16/137/2023/RTI dated: 26-05-2023 of the Director of Town and Country Planning, Govt. of AP, Mangalagiri, Guntur District

While transferring the RTI application under section 6(3) as in reference, it is to inform you that the information sought with regard to approval granted for constructions on lands with Survey Numbers: 908-1, 909-1,909-2,904,904-B, 904-C and 905-2 situated within limits of Dharmavaram Mandal and next to the Dharmavaram lake.

It is to inform you that, this office (AHUDA) has not given any approvals in said Sy. Nos. However the said Sy. Nos are falling in ULBs limits of Dharmavaram.

Hence, I request you to provide necessary information to the applicant available with you, duly intimating to this office under RTI Act, 2005.

Yours faithfully,

A. Mitari prasad
Public Information Officer
AHUDA
Anantapuramu

13/06/23
APD

✓ Copy to Sri B. Paramesh S/o B. Narayanaswami, D. No:3/104/2, Thumparthi, SC Colony, Dharmavaram, Sri Sathya Sai District-515672 for information.

Copy submitted to the Public Information Officer, O/o. Director of Town and Country Planning, Govt. of AP, MGM Capital Building, Ground Floor, Back side of Dr. YSR Arogyasri Health Care Trust, NH-16 Service Road, Mangalagiri, Guntur District – 522503 for favour of kind information.

పురపాలక సంఘ కార్యాలయము,
ధర్మవరం.
తేది:17.06.2023

ఆర్.టి.ఐ. నెం. 20/2023-జి1.,

ఎండార్సుమెంటు

విషయము: సమాచార హక్కు చట్టము-2005 - ధర్మవరం పురపాలక సంఘము - పట్టణ ప్రణాళిక విభాగము - శ్రీ పరమేష్ బాలిగోళ్ల , తుంపర్తి గ్రామము, ధర్మవరం మండలము వారు కోరిన సమాచారమునకు వివరణ తెలుపుట - గురించి.

సూచిక: శ్రీ పరమేష్ బాలిగోళ్ల, తుంపర్తి గ్రామము, ధర్మవరం మండలము వారి అర్జీ, తేది:24.05.2023.

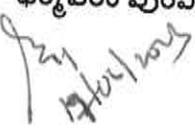
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పై సూచిక మేరకు శ్రీ పరమేష్ బాలిగోళ్ల, తుంపర్తి గ్రామము, ధర్మవరం మండలము వారు సమాచార హక్కు చట్టము - 2005 మేరకు ఈ క్రింది విధముగా సమాచారమును కోరియున్నారు.

వ.నెం.	కోరిన సమాచారము	వివరణ
2.	Details of the information requested as under pertaining to approvals granted for the construction on lands with survey numbers 908-1,909-1,909-2,904,904-B, 904-C and 905-2 situated within the limits of Dharmavaram mandal and next to the Dharmavaram lake.	<p>RTI Act-2005 Section 32 మేరకు 3rd పార్టీ యొక్క సమాచారమును బహిర్గతము చేయవలెనన్న 3rd పార్టీ యొక్క అనుమతి తప్పనిసరి. దీనిపై సమాచారమును పంపుటకు గాను 3rd పార్టీ యొక్క అనుమతి కొరకు ఈ కార్యాలయము ద్వారా లేఖ పంపడం జరిగినది. అయితే సదరు వ్యక్తిగత సమాచారమును ఈ కార్యాలయము ద్వారా ఇచ్చుటకు 3rd పార్టీ వారు నిరాకరించడమైనది.</p> <p>మరియు మీరు కోరిన సమాచారం Online website www.apdpms.ap.gov.in నందు గల Dashboardలో పరిశీలించుకోవలసినదిగా తెలియజేయడమైనది</p>
2.1.	Date on which the construction on lands at survey numbers 908-1,909-1,909-2,904,904-B, 904-C and 905-2 situated within the limits of Dharmavaram mandal (as per photos attached) was commenced?	
2.2	Name of the Officer In-charge who granted approval for constructing buildings on lands with survey numbers 908-1,909-1,909-2,904,904-B, 904-C and 905-2 situated within the limits of Dharmavaram mandal	
2.3	Name of the person who has applied for approval for constructing buildings on lands with survey numbers 908-1,909-1,909-2,904,904-B, 904-C and 905-2 situated within the limits of Dharmavaram mandal	
2.4	Were any environmental impact assessments or studies conducted prior to granting approval for the aforementioned construction on lands with survey numbers 908-1,909-1,909-2,904,904-B, 904-C and 905-2 situated next to Dharmavaram lake?	

వ.నెం.	కోరిన సమాచారము	వివరణ
2.5	Was any site inspection conducted to verify the proposed construction site prior to the grant of approval?	<p>RTI Act-2005 Section 32 మేరకు 3rd పార్టీ యొక్క సమాచారమును బహిష్కారము చేయవలెనన్న 3rd పార్టీ యొక్క అనుమతి తప్పనిసరి. దీనిపై సమాచారమును పంపుటకు గాను 3rd పార్టీ యొక్క అనుమతి కొరకు ఈ కార్యాలయము ద్వారా లేఖ పంపడం జరిగినది. అయితే సదరు వ్యక్తిగత సమాచారమును ఈ కార్యాలయము ద్వారా ఇచ్చుటకు 3rd పార్టీ వారు నిరాకరించడమైనది.</p> <p>మరియు మీరు కోరిన సమాచారం Online website www.apdpms.ap.gov.in నందు గల Dashboardలో పరిశీలించుకోవలసినదిగా తెలియజేయడమైనది</p>
2.6	When was the construction of buildings at Survey Numbers 908-1, 909-1, 909-2, 904,904-B, 904-C and 905-2 situated within the limits of Dharmavaram Mandal Completed?	
2.7	When was the constructed buildings at Survey Numbers 908-1, 909-1, 909-2, 904,904-B, 904-C and 905-2 situated within the limits of Dharmavaram Mandal assessed to tax for the first time?	
2.8	Was any notice issued regarding the illegal construction of buildings at Survey Numbers 908-1, 909-1, 909-2, 904, 904-B, 904-C and 905-2 situated within the limits of Dharmavaram Mandal?	

కావున శ్రీ పరమేష్ బాలిగోళ్ల, తుంపర్తి గ్రామము, ధర్మవరం మండలము వారు కోరిన సమాచారమును పై విధముగా పంపడం జరిగినదని తెలుపడమైనది.


 పౌర సమాచార అధికారి మరియు
 టౌన్ ప్లానింగ్ ఆఫీసరు,
 ధర్మవరం పురపాలక సంఘము.


శ్రీ పరమేష్ బాలిగోళ్ల,
 డోర్ నెం. 3/104-2, S.C.Colony,
 తుంపర్తి గ్రామము, ధర్మవరం మండలము,
 Cell: 9502782812.

Office of the Municipal Council,

Dharmavaram.

R.T.I. No. 20/2023-G1.

Dated: 17.06.2023.

ENDORSEMENT

Reg: Right to Information Act-2005 – Dharmavaram Municipal Council – Department of Town Planning – Mr. Paramesh Baligolla, Thumparti Village, Dharmavaram Mandal information requested for.

Ref: Application submitted by Mr. Paramesh Baligolla, Thumparti Village, Dharmavaram Mandal.

The following are the results for the information requested by Mr. Paramesh Baligolla, Thumparti Village, Dharmavaram Mandal as per the Right to Information Act, 2005.

S.No.	Seeking Information	Explanation
2.	Details of the information requested as under pertaining to approvals granted for the construction on lands with survey numbers 908-1, 909-2, 904, 904-B, 904-C, and 905-2 situated within the limits of Dharmavaram mandal and next to the Dharmavaram lake.	<p>As per section 32 of the RTI Act – 2005, we need permission of 3rd party to provide the information regarding the 3rd party for which this office has sent a letter seeking 3rd party's permission but the same was denied by the 3rd party.</p> <p>You are instructed to see the online results of the same at www.apdpms.ap.gov.in website</p> <p>As per section 32 of the RTI Act – 2005, we need permission of 3rd party to provide the information regarding the 3rd party for which this office has sent a letter seeking 3rd party's</p>
2.1	Date on which the construction on lands at survey numbers 908-1, 909-2, 904, 904-B, 904-C, and 905-2 situated within the limits of Dharmavaram mandal (as per photos attached) was commenced?	
2.2	Name of the Officer in-charge who granted approval for constructing buildings on lands with survey numbers 908-1, 909-2, 904, 904-B, 904-C, and 905-2 situated within the limits of Dharmavaram mandal.	
2.3	Name of the person who has applied for approval for constructing buildings on lands with survey numbers 908-1, 909-2, 904, 904-B, 904-C, and 905-2 situated within the limits of Dharmavaram mandal	
2.4	Were any environmental impact assessments or studies conducted prior to granting approval for the aforementioned construction on lands with survey numbers 908-1, 909-2, 904, 904-B, 904-C, and 905-2 situated next to Dharmavaram lake?	
2.5	Was any site inspection conducted to verify the proposed construction site prior to the grant of approval?	
2.6	When was the construction of buildings at Survey Numbers 908-1, 909-2, 904, 904-B, 904-C, and 905-2 situated within the limits of Dharmavaram mandal Completed?	
2.7	When was the constructed buildings at Survey Numbers 908-1, 909-2, 904, 904-B, 904-C, and 905-2 situated within the limits of Dharmavaram Mandal assessed to tax for the first time?	

2.8	Was any notice issued regarding the illegal construction of buildings at Survey Numbers 908-1, 909-2, 904, 904-B, 904-C, and 905-2 situated within the limits of Dharmavaram Mandal?	permission but the same was denied by the 3 rd party. You are instructed to see the online results of the same at www.apdpms.ap.gov.in website
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Therefore, the information requested by Mr. Paramesh Baligolla, Thumparti Village, Dharmavaram Mandal has provided.

**Civil Information Officer and
Town Planning Officer,
Dharmavaram Municipal Council.**

Mr. Paramesh Balagolla,
D.No. 3/104-2, S.C. Colony,
Thumparthi Village,
Dharmavaram Mandal.
Cell: 9502782812

సమాచార హక్కు చట్టము-2005 ::

L.Dis.841/2023(I)ఆర్.టి.ఐ.నెంబర్.31/2023,

రెవిన్యూ డివిజనల్ అధికారి వారి కార్యాలయము

ధర్మవరము :: తేది. 26.05.2023

ఎండార్స్ మెంట్

విషయము:: సమాచార హక్కు చట్టము-2005-ధర్మవరము రెవిన్యూ డివిజన్-శ్రీ B.పరమేశ్ S/o

B.నారాయణస్వామి, Door No.3/104/2, SC Colony, తుంపర్తి గ్రామము, ధర్మవరం మండలము

వారు ఇచ్చుకున్న దరఖాస్తు పై దరఖాస్తుదారునికి సమాచారము అందజేయుట గురించి.

సూచిక ::01. శ్రీ B.పరమేశ్ S/ B.నారాయణస్వామి, Door No.3/104/2, SC Colony, తుంపర్తి గ్రామము,

ధర్మవరం మండలము వారి దరఖాస్తు తేది.22.05.2023.

@@@

మీరు సమాచార హక్కు చట్టము-2005 మేరకు ఇచ్చుకున్న దరఖాస్తు 25.05.2023 తేదిన మా కార్యాలయమునకు అందినది. దరఖాస్తును పరిశీలించడ మైనది.

Note:: As per the Right To Information Act-2005,

01.The Revenue Divisional Officer, Dharmavaram is designated as "1st Appellate Authority" to the Tahsildars in Dharmavaram Revenue Division ie., Appeals received U/s 19(1) &

02.The Divisional Administrative Officer, O/o the RDO,Dharmavaram is designated as "Public Information Officer" only to the O/o the RDO,Dharmavaram ie., Applications received U/s 6(1).

03.The Applications OR Appeals should apply only on the post of the designated officers, but not on the Names of the Officers.

Issued information::

మీరు మీ దరఖాస్తులో కోరిన సమాచారము రెవిన్యూ డివిజనల్ అధికారి , ధర్మవరం వారి కార్యాలయములో లభ్యమవుదు. భూమి పట్టాలు మంజూరు, వాటి రికార్డుల నిర్వహణ సంబంధిత తహసీల్దార్ కార్యాలయములలో మాత్రమే చేపట్ట బడును మరియు భద్ర పరచడం జరుగును. కావున మీరు కోరిన సమాచారము అందజేయుట కొరకు దరఖాస్తును ప్రజా సమాచార అధికారి/తహసీల్దార్ వారి కార్యాలయము ధర్మవరం వారికి సెక్షన్ 6(3) మేరకు బదిలీ చేయ బడినది.

జతపరచినవి:: రెవిన్యూ డివిజనల్ అధికారి, ధర్మవరము వారి లేఖ L.Dis.841/2023(I)ఆర్.టి.ఐ.నెంబర్.31/2023, తేది.

26.05.2023

//నిజప్రతి//

సం/-డి. తిప్ప నాయక్

రెవిన్యూ డివిజనల్ అధికారి

ధర్మవరము

To,

PIO/డివిజనల్ పరివాలనాధికారి

శ్రీ B.పరమేశ్ S/ B.నారాయణస్వామి, Door No.3/104/2, SC Colony, తుంపర్తి గ్రామము, ధర్మవరం మండలము,

శ్రీ సత్యసాయి జిల్లా వారికి.

సమాచార హక్కు చట్టము-2005 ::

Dr. D.తిప్పే నాయక్.,MA.,LLM.,Phd.,

రెవిన్యూ డివిజనల్ అధికారి

ధర్మవరము, శ్రీ సత్యసాయి జిల్లా

ప్రజా సమాచార అధికారి/తహసీల్దారు వారి కార్యాలయము

ధర్మవరం మండలము, శ్రీ సత్యసాయి జిల్లా

L.Dis.841/2023(I)ఆర్.టి.ఐ.నెంబర్.31/2023,తేది. 26.05.2023

విషయము:: సమాచార హక్కు చట్టము-2005-ధర్మవరము రెవిన్యూ డివిజన్-శ్రీ B.పరమేశ్ S/o

B.నారాయణస్వామి,Door No.3/104/2, SC Colony, తుంపర్తి గ్రామము, ధర్మవరం మండలము

వారు ఇచ్చుకున్న దరఖాస్తు పై దరఖాస్తుదారునికి సమాచారము అందజేయుట గురించి.

సూచిక ::01. శ్రీ B.పరమేశ్ S/ B.నారాయణస్వామి,Door No.3/104/2, SC Colony, తుంపర్తి గ్రామము,

ధర్మవరం మండలము వారి దరఖాస్తు తేది.22.05.2023.

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శ్రీ B.పరమేశ్ S/ B.నారాయణస్వామి,Door No.3/104/2, SC Colony, తుంపర్తి గ్రామము, ధర్మవరం

మండలము, శ్రీ సత్యసాయి జిల్లా వారు సమాచార హక్కు చట్టము-2005 మేరకు ఇచ్చుకున్న దరఖాస్తు 25.05.2023 తేదిన మా

కార్యాలయమునకు అందినది. దరఖాస్తును పరిశీలించడ మైనది.

దరఖాస్తుదారుడు తన దరఖాస్తులో కోరిన సమాచారము మా కార్యాలయములో లేదు. దరఖాస్తుదారుడు దరఖాస్తులో

కోరిన సమాచారము మీ కార్యాలయములో లభ్యమైన యెడల, దరఖాస్తుదారునికి నేరుగా గాని/ పోస్టు ద్వారా గాని

అందజేయవలసినదిగా ప్రజా సమాచార అధికారి/తహసీల్దారు వారి కార్యాలయము, ధర్మవరం మండలము వారిని ఆదేశించడ

మైనది. సదరు విషయమును ప్రజా సమాచార అధికారి/ రెవిన్యూ డివిజనల్ అధికారి వారి కార్యాలయము, ధర్మవరం వారికి

తెలియజేయ వలసినదిగా ఆదేశించడ మైనది. దరఖాస్తును సెక్షన్ 6(3) మేరకు మీకు బదిలీ చేయడమైనది.

జత పరచినవి:: దరఖాస్తు నకలు

//నిజప్రతి//

సం/-డి. తిప్పే నాయక్

రెవిన్యూ డివిజనల్ అధికారి

ధర్మవరము

PIO/డివిజనల్ పరిపాలనాధికారి
26/5/2023

నకలు శ్రీ B.పరమేశ్ S/ B.నారాయణస్వామి,Door No.3/104/2, SC Colony, తుంపర్తి గ్రామము, ధర్మవరం మండలము,

శ్రీ సత్యసాయి జిల్లా వారికి.

Right to Information Act-2005 ::

L.Dis.841/2023(I)R.T.I. No. 31/2023,

Office of the Revenue Divisional Officer,
Dharmavaram :: Date. 26.05.2023

ENDORSEMENT

Sub: - Regarding the application of Mr. B. Paramesh, S/o. B. Narayanaswami, D.No. 3/104/2, SC Colony, Thumparti Village, Dharmavaram Mandal as per Right to Information Act – 2005 in Dharmavaram Revenue Division.

Ref: - Application of Mr. B. Paramesh, S/o. B. Narayanaswami, D.No. 3/104/2, SC Colony, Thumparti Village, Dharmavaram Mandal.

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We received your application as per Right to Information Act - 2005 on 25.05.2023. After perusing your application, we would like to bring the following lines to your notice:

Note: As per the Right to Information Act – 2005,

1. The Revenue Divisional Officer, Dharmavaram is designated as “1st Appellate Authority” to the Tahsildars in Dharmavaram Revenue Division i.e., Appeals received U/s. 19(1) &
2. The Divisional Administrative Officer, O/o the RDO, Dharmavaram is designated as “Public Information officer” only to the O/o. the RDO, Dharmavaram, Applications received U/s. 6(1).
3. The Applications OR Appeals should apply only on the post of the designated officers, but not on the Names of the Officers.

Issued information ::

The information for which you have applied is not available in the Office of the Revenue Divisional Officer, Dharmavaram. Sanction/Issuing of Patta Lands and other records regarding Patta lands will be stored in Tahsildar Office only.

Therefore, we have forwarded your application to Public Information Officer/Tahsildar Office, Dharmavaram as per Section 6(3).

Encl:- Letter from Revenue Divisional Officer, Dharmavaram L.Dis.841/2023(1) R.T.I. No. 31/2023, dated: 26.05.2023.

To,

Mr. B. Paramesh,
S/o. B. Narayanaswami,
D.No. 3/104/2, SC Colony,
Thumparti Village,
Dharmavaram Mandal.

Right to Information Act-2005 ::

Dr. D. Thippe Nayak, MA., LLN., Phd.,
Information Revenue Divisional Officer,
Officer/Tahsildar, Dharmavaram,
Shri Satya Sai District.

Office of the Public
Dharmavaram,
Shri Satya Sai District.

L.Dis.841/2023(I)R.T.I. No. 31/2023, Dated: 26.05.2023

Sub: - Regarding the application of Mr. B. Paramesh, S/o. B. Narayanaswami,
D.No. 3/104/2, SC Colony, Thumparti Village, Dharmavaram Mandal
as
Per Right to Information Act – 2005 in Dharmavaram Revenue
Division.

Ref: - 01. Application of Mr. B. Paramesh, S/o. B. Narayanaswami,
D.No. 3/104/2, SC Colony, Thumparti Village, Dharmavaram Mandal
dated 22.05.2023.

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We perused the application of Mr. B. Paramesh, S/o. B. Narayanaswami,
D.No. 3/104/2, SC Colony, Thumparti Village, Dharmavaram Mandal on 25.05.2023. The
information regarding the above application is not available in the office of the Revenue
Divisional Officer, Dharmavaram. Hence, the Public Information Officer/Tahsildar is hereby
directed to provide the information regarding afore said application through post or in person
and bring the same to the notice of this office.

Encl: Copy of the application.

Signature:

D.Thippe Nayak,
Revenue Divisional Officer,
Dharmavaram.

Copy to:

Mr. B. Paramesh,
S/o. B. Narayanaswami,
D.No. 3/104/2, SC Colony,
Thumparti Village,
Dharmavaram Mandal.